

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING**

**LOK SABHA
UNSTARRED QUESTION NO. 4388
TO BE ANSWERED ON 12.8.2016**

AGENCY FOR CERTIFICATION

**4388: SHRIMATI BHAVANA PUNDALIKRAO GAWALI PATIL:
SHRI C.S. PUTTA RAJU**

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether there exist any other agency in addition to Central Board of Film Certification(OBFC);
- (b) if so, the names of other agency which are competent to scrutinize the prints and award censor certificates to feature films and those films which require certificate from the CBFC; and
- (c) the details of norms determined by such agency?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING [COL RAJYAVARDHAN RATHORE (Retd.)]

(a) to (c): Central Board of Film Certification (CBFC) which has been established under the Cinematograph Act, 1952 is the authority which certifies films for public exhibition. There is no other authority which can preview and certify films for public exhibition. However, Central Government, under the provisions of Section 9 of the Cinematograph Act, 1952 may exempt subject to conditions and restrictions, if any, the exhibition of any film from any provision of the Cinematograph Act, 1952.
